

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 278/MP/2019**

Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulations 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulations 111 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relaxation/modification of the provisions of the Central Electricity Regulatory Commission (India Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 in respect of the schedule for operation of 726.6 MW (2x363.3 MW) Palatana Project of ONGC Tripura Power Company Limited.

Petitioner : ONGC Tripura Power Company Limited (ONGC TPCL)

Respondents : Assam Power Distribution Company Limited (APDCL) and Anr.

Date of Hearing : 12.12.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Parinay Deep Shah, Advocate, ONGC TPCL  
Ms. Surabhi Pandey, Advocate, ONGC TPCL  
Shri Arup Sarmah, ONGC TPCL  
Shri Amit, ONGC TPCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking relaxation of Technical Minimum for the Petitioner's Palatana Project from 55% as provided in the Central Electricity Regulatory Commission (India Electricity Grid Code) (Fourth Amendment) Regulations, 2016 to 65% of the installed capacity. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to implead all the distribution licensees/beneficiaries who are procuring power from the Petitioner's Palatana Project and North Eastern Regional Power Committee (NERPC) as party to the Petition and file revised memo of parties, by 20.12.2019.



4. The Commission directed the Petitioner to serve copy of the Petition and Record of Proceeding on the Respondents including the distribution licensees/beneficiaries and NERPC immediately. The Respondents were directed to file their replies, by 10.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 22.1.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

5. The Commission further directed the staff to refer the matter to CEA and obtain its expert opinion in the matter.

6. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

